

Annexure - B														
TV Vision Limited; CIRP commenced on 30.07.2026; List of creditors as on 13.08.2026 List of operational creditors (Other than Workmen and Employees and Government Dues)														
S. No.	Name of Creditor	Detail of claim received			Details of claim admitted					Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party	% of voting share in COC					
1	DEN Networks Limited	11.08.2026	₹ 20,31,03,141.00	₹ 12,69,65,552.00	Channel carriage/placement	₹ 0.00	₹ 0.00	No	0.00%	₹ 0.00	₹ 0.00	₹ 0.00	₹ 7,61,37,589.00	See Note 1 below.
2	Hinduja Global Solutions Limited (NXTDIGITAL Media Division)	11.08.2026	₹ 7,86,07,428.00	₹ 6,31,95,806.00	Channel visibility services (Agreements dated 25.05.2023 & 07.08.2024)	₹ 0.00	₹ 0.00	No	0.00%	₹ 0.00	₹ 0.00	₹ 0.00	₹ 1,54,11,622.00	See Note 2 below.
3	GTPL Hathway Limited	07.08.2026	₹ 4,84,84,631.00	₹ 3,50,00,000.00	Channel placement services (Placement Agreements dated 08.09.2023 & 16.08.2024)	₹ 0.00	₹ 0.00	No	0.00%	₹ 0.00	₹ 0.00	₹ 0.00	₹ 1,34,84,631.00	See Note 3 below.
4	DL GTPL Cabnet Private Limited	12.08.2026	₹ 72,47,780.00	₹ 53,29,250.00	Channel placement/carriage/marketing services (Agreement dated 01.11.2019)	₹ 0.00	₹ 0.00	No	0.00%	₹ 0.00	₹ 0.00	₹ 0.00	₹ 19,18,530.00	See Note 4 below.
5	Hathway Digital Limited	12.08.2026	₹ 11,41,53,215.00	₹ 10,72,03,925.00	Channel placement services (MSO)	₹ 0.00	₹ 0.00	No	0.00%	₹ 0.00	₹ 0.00	₹ 0.00	₹ 69,49,290.00	See Note 5 below.
6	Planetcast Media Services Private Limited	12.08.2026	₹ 17,10,69,844.00	₹ 11,05,98,252.00	Uplinking, Satellite Bandwidth and Cloud Playlist Services for channels Dabangg, Dharmaal, Malboli and Mastiii	₹ 0.00	₹ 0.00	No	0.00%	₹ 0.00	₹ 0.00	₹ 0.00	₹ 6,04,71,592.00	See Note 6 below.
7	UCN Cable Network Private Limited	13.08.2026	₹ 6,27,39,979.00	₹ 4,21,43,006.00	Cable network and carriage services	₹ 0.00	₹ 0.00	No	0.00%	₹ 0.00	₹ 0.00	₹ 0.00	₹ 2,05,96,973.00	See Note 7 below.
8	Super Cassettes Industries Private Limited (T-Series)	12.08.2026	₹ 94,32,053.00	₹ 94,32,053.00	Content/music licensing services (Principal License Agreement dated 09.05.2017)	₹ 0.00	₹ 0.00	No	0.00%	₹ 0.00	₹ 0.00	₹ 0.00	₹ 0.00	See Note 8 below.
9	IN Cable Transmissions Private Limited	12.08.2026	₹ 54,19,111.00	₹ 54,19,111.00	Cable carriage services (Fastway group)	₹ 0.00	₹ 0.00	No	0.00%	₹ 0.00	₹ 0.00	₹ 0.00	₹ 0.00	See Note 9 below.
10	Fastway Transmissions Private Limited	12.08.2026	₹ 2,02,50,351.00	₹ 2,02,50,351.00	Cable carriage services (Fastway group; outstanding since 2012)	₹ 0.00	₹ 0.00	No	0.00%	₹ 0.00	₹ 0.00	₹ 0.00	₹ 0.00	See Note 10 below.
11	Hathway Patlaa Cable Private Limited	13.08.2026	₹ 28,52,162.00	₹ 28,52,162.00	Cable carriage services (Fastway group)	₹ 0.00	₹ 0.00	No	0.00%	₹ 0.00	₹ 0.00	₹ 0.00	₹ 0.00	See Note 11 below.
12	Nova Digital & Broadband Private Limited	13.08.2026	₹ 42,61,288.00	₹ 42,61,288.00	Cable/broadband carriage services (Fastway group; outstanding since 2020)	₹ 0.00	₹ 0.00	No	0.00%	₹ 0.00	₹ 0.00	₹ 0.00	₹ 0.00	See Note 12 below.
13	Tata Play Limited	13.08.2026	₹ 2,88,09,500.00	₹ 2,75,17,000.00	DTH platform placement services for channel 'Mastiii' (LCN 825) under LCN Deal Term Sheet dated 18.09.2024	₹ 0.00	₹ 0.00	No	0.00%	₹ 0.00	₹ 0.00	₹ 0.00	₹ 12,92,500.00	See Note 13 below.
14	Sony Music Entertainment India Private Limited	13.08.2026	₹ 1,15,31,396.00	₹ 1,15,31,396.00	Music licensing services (License Agreement dated 09.05.2012, Tenth Addendum dated 01.11.2023)	₹ 0.00	₹ 0.00	No	0.00%	₹ 0.00	₹ 0.00	₹ 0.00	₹ 0.00	See Note 14 below.
14	Total		₹ 76,79,61,879.00	₹ 57,16,99,152.00	-	₹ 0.00	₹ 0.00	-	-	₹ 0.00	₹ 0.00	₹ 0.00	₹ 19,62,62,727.00	
Note : 1. As per Regulation 14 of IBC 2016- Where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision. 2. The claims if not submitted in appropriate claim form have been provisionally admitted at notional amount of Rs. 1. 3. Claims have been provisionally admitted by IRP on the basis of records / documents submitted by the creditors. 4. The claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information / evidence / clarification which may be received subsequently and which warrant such revision/substantiation/modification. 5. Information / evidence / clarification may also be pending from Operational Creditor/Management/Employees for the claims under further verification.														

NOTES ON INDIVIDUAL CLAIMS

NOTE 1 — DEN NETWORKS LIMITED
Amount Claimed: Rs. 20,31,03,141 | Principal Rs. 12,69,65,552 + Interest Rs. 7,61,37,589 | Amount Admitted: Rs. 12,69,65,552 | Amount Under Verification: Rs. 7,61,37,589

The principal amount is admitted. It is supported by Channel Placement Agreements dated 11.06.2021 and 25.08.2022, invoices raised in the ordinary course of business, and a Statement of Account; copies of the said Agreements have, in addition, been placed on record by the Corporate Debtor itself in the High Court proceedings referred to below, so that their existence is not in dispute.

The interest component of Rs. 7,61,37,589 is presently held UNDER VERIFICATION. It is on record that Broadcasting Petitions Nos. 65(C) of 2023 and 66(C) of 2023, pending before the Telecom Disputes Settlement and Appellate Tribunal ("TDSAT"), New Delhi, are contested by the Corporate Debtor, which has filed replies thereto and moved Miscellaneous Applications (Nos. 353 and 354 of 2024) seeking to place further material on record. Upon dismissal of the said Applications by TDSAT on 09.07.2025, the Corporate Debtor preferred Writ Petitions (L) Nos. 26067 of 2025 and 26035 of 2025 before the Hon'ble High Court of Judicature at Bombay, which are stated to be pending. These proceedings presently stand stayed as against the Corporate Debtor under Section 14(1)(a) of the Code. The interest component is accordingly kept under verification pending the outcome of the said proceedings, without prejudice to the rights of the claimant. The claimant and other stakeholders are at liberty to furnish such further submissions as they consider appropriate.

NOTE 2 — HINDUJA GLOBAL SOLUTIONS LIMITED (NXTDIGITAL Media Division)
Amount Claimed: Rs. 7,86,07,428 | Principal Rs. 6,31,95,806 + Interest Rs. 1,54,11,622 | Amount Admitted: Rs. 6,31,95,806 | Amount Under Verification: Rs. 1,54,11,622

The principal amount is admitted. It is supported by Channel Visibility Agreements dated 25.05.2023 and 07.08.2024 and a Statement of Account, and is corroborated by the amount separately claimed by the claimant (exclusive of interest) in Broadcasting Petition No. 140 of 2025 pending before TDSAT.

The interest component, claimed at 18% per annum simple interest under Clause III(2) of the said Agreements, is presently held UNDER VERIFICATION. It is on record that the Corporate Debtor has filed a Reply dated 10.10.2025 in the said Broadcasting Petition disputing the claim in its entirety, on grounds including alleged non-compliance of the Agreements with the Telecommunication (Broadcasting and Cable Services) Interconnection Regulations, 2017, inadequacy of stamping, and alleged abuse of dominant position in pricing. As the enforceability of the instrument from which the interest entitlement arises is under challenge in a pending and unadjudicated proceeding (presently stayed under Section 14(1)(a) of the Code), the interest component is kept under verification pending the outcome thereof.

NOTE 3 — GTPL HATHWAY LIMITED
Amount Claimed: Rs. 4,84,84,631 | Amount Admitted: Rs. 3,50,00,000 | Amount Under Verification: Rs. 1,34,84,631

The amount of Rs. 3,50,00,000 is admitted, being the sum which TDSAT has, by Order dated 30.05.2026 in Broadcasting Petition No. 374 of 2025, directed the Corporate Debtor to pay. The said Order records that it is passed without prejudice to the rights of either party, is not to be treated as an admission of facts by either side, and remains subject to the outcome of the Broadcasting Petition at final hearing.

The balance of Rs. 1,34,84,631 is presently held UNDER VERIFICATION, as it is not presently supported by any adjudicated order and rests on the claimant's own computation. The claimant is at liberty to furnish the outcome of the final hearing of the said Broadcasting Petition (last listed on 07.08.2026), or such other material as may support the balance amount.

NOTE 4 — DL GTPL CABNET PRIVATE LIMITED
Amount Claimed: Rs. 72,47,780 | Amount Admitted: Rs. 53,29,250 | Amount Under Verification: Rs. 19,18,530

[For information: the Principal (Rs. 53,29,250) and the Interest claimed (Rs. 19,18,530) together total Rs. 72,47,780, which is marginally less (by Rs. 280) than the total amount claimed; this immaterial difference is noted for completeness.]

The principal amount is admitted. It is supported by continuous invoicing over several years, a Statement of Account, and the Corporate Debtor's own history of part-payments against the invoices raised, none of which has been denied.

The interest component, claimed at 18% per annum under a Channel Placement/Carriage/Marketing Agreement dated 01.11.2019, is presently held UNDER VERIFICATION. It is on record that the Corporate Debtor has, in its Reply dated 06.08.2025 filed in Broadcasting Petition No. 417 of 2024 before TDSAT, disputed the authenticity of the said Agreement, contending that the copy filed is unsigned on its behalf. TDSAT has not yet ruled on this contention. Pending resolution of this dispute, or production of a duly executed copy of the Agreement, the interest component is kept under verification.

NOTE 5 — HATHWAY DIGITAL LIMITED
Amount Claimed: Rs. 11,41,53,215 (interest claimed at 24% per annum) | Amount Admitted: Rs. 10,72,03,925 | Amount Under Verification: Rs. 69,49,290 (and interest in excess of 18% per annum)

The amount of Rs. 10,72,03,925 is admitted, being the amount which TDSAT has, by Order dated 09.07.2025 in Broadcasting Petition No. 72(C) of 2023, directed the Corporate Debtor to pay, based on the Corporate Debtor's own contractual acknowledgement of the said sum recorded at Clauses 5.3 to 5.5 of the Placement Agreement dated 09.05.2022.

The balance of Rs. 69,49,290, together with interest claimed in excess of 18% per annum (interest having been claimed at 24% per annum, whereas Clause 5.5 of the Agreement itself, and the invoices raised by the claimant in the ordinary course, both specify 18% per annum), is presently held UNDER VERIFICATION. It is further noted that the said Order is interim in nature and that a Writ Petition (No. 3012 of 2026) challenging it is stated to be pending before the Hon'ble Bombay High Court. The claimant is requested to furnish the contractual basis, if any, for interest at a rate exceeding 18% per annum, and the present status of the said Writ Petition.

NOTE 6 — PLANETCAST MEDIA SERVICES PRIVATE LIMITED
Amount Claimed: Rs. 17,10,69,844 | Principal Rs. 11,05,98,252 + Interest Rs. 6,04,71,592 | Amount Admitted: Rs. 11,05,98,252 | Amount Under Verification: Rs. 6,04,71,592

The principal amount is admitted. It is supported by an Outstanding Notice dated 13.03.2026 (which states this figure, exclusive of interest, as overdue), a complete run of invoices, and a Statement of Account; no dispute in relation to this claim has been located on record.

The interest component, computed at the contractual rate of 24% per annum (2% per month, compounded monthly, under the Space Segment Service Contract between the parties), is presently held UNDER VERIFICATION pending completion of a full, independent line-by-line verification of the day-wise interest computation furnished by the claimant, which spans approximately 34 months across four television channels. The claimant is requested to furnish such further clarification or supporting working papers as may facilitate early completion of this exercise.

NOTE 7 — LAR CABLE NETWORK PRIVATE LIMITED

Amount Claimed: Rs. 6,27,39,979 (Principal Rs. 5,19,37,006 + Interest Rs. 1,08,02,973 at 12% per annum, as stated in the claimant's Form B dated 12.08.2026 — the claimant is contractually entitled to interest at 18% per annum but has voluntarily restricted its claim to 12%) | Amount Admitted: Rs. 4,21,43,006 | Amount Under Verification: Rs. 2,05,96,973

The amount of Rs. 4,21,43,006 is admitted on the strength of the Corporate Debtor's own Affidavit in Reply dated 16.07.2026, filed in separate proceedings bearing C.P.(IB) No. 646 of 2026 before the Hon'ble National Company Law Tribunal, Mumbai Bench-VI (a Section 9 petition filed by the present claimant, presently stayed under Section 14(1)(a) of the Code), wherein the Corporate Debtor affirmed on oath that this principal sum is due and payable, disputing only the interest component.

The claimant's Form B in this CIRP claims a higher principal of Rs. 5,19,37,006, stated to arise under Channel Placement Agreements dated 30.12.2019, 17.06.2023, 03.04.2024, and a further Channel Placement Agreement dated 17.06.2025 covering the period 2025-2026. The incremental principal of Rs. 97,94,000 over the amount admitted by the Corporate Debtor on oath, being referable to invoices under the later 17.06.2025 agreement not covered by the Corporate Debtor's affidavit, has not yet been independently verified against the underlying invoices and agreement, and is accordingly held UNDER VERIFICATION.

The entire interest of Rs. 1,08,02,973 is also held UNDER VERIFICATION, the Corporate Debtor having disputed the interest component in its said Affidavit without disclosing any contractual or computational basis for that dispute. The claimant is requested to furnish the Channel Placement Agreement dated 17.06.2025 and the invoices raised thereunder, together with the final working sheet/computation of interest referred to in its Form B, to enable completion of this verification.

NOTE 8 — SUPER CASSETTES INDUSTRIES PRIVATE LIMITED (I-Series)
Amount Claimed: Rs. 94,32,053 | Amount Admitted: Rs. 94,32,053 (in full)

The claim, comprising an outstanding monetary balance and a further sum described as an "unutilised barter amount", has been examined with reference to the Principal License Agreement dated 09.05.2017, a Legal Notice dated 22.01.2026, and the claimant's clarification that the "barter" component in fact represents the unpaid balance of a single monetary obligation, part of which the claimant had, as a commercial accommodation, permitted the Corporate Debtor to discharge in kind. On this basis, the entire amount is properly characterised as an operational debt and is ADMITTED IN FULL.

NOTE 9 — IN CABLE TRANSMISSIONS PRIVATE LIMITED

Amount Claimed: Rs. 54,19,111 | Amount Admitted: Rs. 54,19,111 (provisionally, in full)

The claim is supported by a ledger account maintained between the parties. As no response has yet been received to the Interim Resolution Professional's communication dated 18.08.2026 requesting the underlying carriage agreement, particulars of the Broadcasting Petition referred to in the claim, and a date-wise interest computation, the amount is admitted provisionally on the material presently available and remains liable to revision upon receipt of the said particulars. The claimant is requested to furnish the same at the earliest.

NOTE 10 — FASTWAY TRANSMISSIONS PRIVATE LIMITED

Amount Claimed: Rs. 2,02,50,351 | Amount Admitted: Rs. 2,02,50,351 (provisionally, in full)

NOTE 11 — HATHWAY PATIALA CABLE PRIVATE LIMITED

Amount Claimed: Rs. 28,52,162 | Amount Admitted: Rs. 28,52,162 (provisionally, in full)

The claim is supported by a ledger account maintained between the parties. As no response has yet been received to the Interim Resolution Professional's communication dated 18.08.2026 requesting the underlying carriage agreement, particulars of the Broadcasting Petition referred to in the claim, and a date-wise interest computation, the amount is admitted provisionally on the material presently available and remains liable to revision upon receipt of the said particulars.

NOTE 12 — NOVA DIGITAL & BROADBAND PRIVATE LIMITED

Amount Claimed: Rs. 42,61,288 | Amount Admitted: Rs. 42,61,288 (provisionally, in full)

The claim is supported by a ledger account maintained between the parties, the underlying debt being of comparatively recent origin (since 2020). As no response has yet been received to the Interim Resolution Professional's communication dated 18.08.2026 requesting the underlying carriage agreement, particulars of the Broadcasting Petition referred to in the claim, and a date-wise interest computation, the amount is admitted provisionally on the material presently available and remains liable to revision upon receipt of the said particulars.

NOTE 13 — TATA PLAY LIMITED

Amount Claimed: Rs. 2,88,09,500 (as declared by the claimant in Form B, sworn on behalf of the claimant, as the amount due and payable as on the Insolvency Commencement Date of 30.07.2026) | Amount Admitted: Rs. 2,75,17,000 | Amount Under Verification: Rs. 12,92,500, and interest under Clause 8.3 of the LCN Deal Term Sheet dated 10.07.2024

The claimant has submitted Form B declaring a total claim of Rs. 2,88,09,500, sworn by its Senior Vice President-Finance as the sum due and payable by the Corporate Debtor as on the Insolvency Commencement Date, supported by the OTT Deal Term Sheet and LCN Deal Term Sheet each dated 10.07.2024, relevant invoices, and a Statement of Account.

Of this amount, Rs. 2,75,17,000 is admitted, being independently verified against the claimant's Statement of Account and invoices up to its Disconnection Notice dated 27.11.2025 (annexed to the Form B as part of the claimant's supporting material).

The balance of Rs. 12,92,500, representing the movement in the account between 27.11.2025 and the Insolvency Commencement Date (30.07.2026), has not yet been independently reconciled against invoices or a Statement of Account for that intervening period, and is accordingly held UNDER VERIFICATION, together with any interest payable under Clause 8.3 of the LCN Deal Term Sheet dated 10.07.2024 (18% per annum). It is separately on record that the Corporate Debtor had, by letter dated 23.01.2025, disputed the quantum then demanded and requested a mutual reconciliation of accounts, which does not appear to have since been undertaken. The claimant is requested to furnish a reconciled Statement of Account and invoices for the period 27.11.2025 to 30.07.2026, together with a date-wise interest computation.

NOTE 14 — SONY MUSIC ENTERTAINMENT INDIA PRIVATE LIMITED

Amount Claimed: Rs. 1,15,31,396 | Amount Admitted: Rs. 1,15,31,396 (in full)

The claim, comprising Principal of Rs. 79,93,333 and interest of Rs. 35,38,603 at 18% per annum, has been examined with reference to the License Agreement dated 09.05.2012 and the Tenth Addendum Agreement dated 01.11.2023. The claimant has confirmed that arbitration proceedings pending before the Sole Arbitrator, Ms. Karishma Rao, arise from this same claim and do not constitute a separate or additional claim. The amount is accordingly ADMITTED IN FULL. [For information: the claimant's own stated component figures total Rs. 1,15,31,936, marginally more (by Rs. 540) than the total amount claimed; the lower and expressly claimed figure alone has been admitted.]